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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1911/1996

New Delhi this the 10th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Smt. M R. Rajeswari
W/O Shri D. S. Giri Rao,
R/O 261, Devli,
New Delhi, working as
Draughtsman (Woman),
Gd.-II in the office of
Director General, CISF,
Block No.13, CGO Complex,
Lodhi Road, New Delhi-3. ... Applicant.

(By Shri A. K. Trivedi, Advocate)

-Versus-

1. Union of India through its
Secretary, Ministry of Home
Affairs, North Block,
New Delhi.
2. Director General,
Central Industrial Security Force,
Block No.13, CGO Complex,
Lodhi Road,
New Delhi-110003. ... Respondents.

The application having been heard on
10.9.1996 the Tribunal on the same day
delivered the following :

O R D E R

Chettur Sankaran Nair (J), Chairman —

Applicant is aggrieved by the fixation of pay.
According to her, she should be placed at a higher
stage in the scale Rs.1400-40-1800-EB-2300 with effect
from 23.1.1989. The grievances of applicant deserve
consideration, though not by this Tribunal. We find
that she has made Annexure-G representation and that
it has been pending consideration before second

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respondent for ten months. It is necessary that the grievances of employees should be promptly attended to. Undue delay cannot be brooked in these areas. We direct second respondent to consider Annexure-G representation on its merits and pass a speaking order thereon within three months from today and communicate the same to applicant. We make it clear that we have not expressed any opinion on the merits of the matter or on the question of limitation.

2. Application is disposed of.

The Registrar of this Tribunal will forward a copy of this application and a copy of this order to second respondent for compliance.

Dated, 10th September, 1996.

R. K. Ahuja
(R. K. Ahuja)
Member (A)

Chettur Sankaran Nair
(Chettur Sankaran Nair, J.)
Chairman

/as/